

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 11th JULY, 2024, 02:30 P.M.

**IA(IBC)/134/GB/2024
IA(IBC)/133/GB/2024
IA(IBC)(Plan)/1/GB/ 2024
In CP (IB)/9/GB/2019**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Stressed Assets Stabilization Fund Vs National Plywood Industries Ltd
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. Amit Pareek, CS ----- [IA(IBC)(Plan)/1/GB/ 2024]
Mr. E.K. Kumaresan, Adv. } IA(IBC)/134/GB/2024
Mr. Apoorva Kulkarni for SASF } IA(IBC)/133/GB/2024
Ms. Ankita Baid, Adv. }

For Respondent (s) : Mr. Amit Pareek, CS } IA(IBC)/134/GB/2024
} IA(IBC)/133/GB/2024

ORDER

IA(IBC)/133/GB/2024

Ld. Resolution Professional is present in person. Counsel for the applicant is directed to issue a copy of application to the Resolution Professional within one weeks' time. On receipt of the same, the Resolution Professional shall have three weeks' time to file his reply affidavit. Copy thereof shall be served on the opposite party.

List for further consideration on **09.08.2024**.

IA(IBC)/134/GB/2024

Ld. Resolution Professional is present in person. Counsel for the applicant is directed to serve a copy of application to the Resolution Professional within one weeks' time. On receipt of the same, the Resolution Professional shall have three weeks' time to file his reply affidavit. Copy thereof shall be served on the opposite party.

List for further consideration on **09.08.2024**.

Page 1 of 2

IA(IBC)(Plan)/1/GB/ 2024

In view of order passed today in IA(IBC)/133/GB/2024, matter adjourned to **09.08.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
Deep Chandra Joshi
Member (Judicial)